

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 108
CP No. (IB)- 57/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Mr. Rakesh Sharma, Sole Prop. M/s Rakesh Traders

...Operational Creditor

Versus

M/s Cosmopolis Interiors Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. SATYA RANJAN PRASAD, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : None-appeared
For the Corporate Debtor : None-appeared

ORDER

This is an application under Section 9 of IBC, 2016 was filed on 13.02.2020. This matter came up for effective hearing after a long time due to Covid-19 pandemic. On 25.03.2022, Mr. Mudit Manohar, Adv. was appeared on behalf of the Petitioner/ Operational Creditor. On 12.05.2022, it was submitted by Ms. Pooja Nuwal, Adv. for the Petitioner that she has recently been engaged in this matter and sought time for file Vakalatnama.

On 30.06.2022, no one appeared on behalf of the Petitioner. Further, Mr. Rohan Agarwal, Adv. appeared on behalf of the Petitioner/ Operational Creditor and sought time for file Vakalatnama on 01.08.2022. On 13.09.2022 again none appeared for the Petitioner.

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Due to paucity of time, the matter could not be taken up on 14.10.2022 and matter was posted to 23.11.2022. On 23.11.2022, Mr. Rohan Agarwal, Adv. appeared on behalf of the Petitioner/ Operational Creditor and sought last opportunity for file Vakalatnama and after that no one appears on behalf of the Petitioner.

It is apparent that Petitioner is not serious to prosecute this Application. Hence, CP No. (IB)- 57/9/JPR/2020 is dismissed for non-prosecution.

Sd

(Satya Ranjan Prasad)
Technical Member

Sd

(Deep Chandra Joshi)
Judicial Member

January 31, 2023